Legislative Assembly, the D.GP. of Karnataka h: d sent a message through police teleprinters, asking his subordinates to ensure that only official Candida.es of Congress (I) party filed nominations in their respective constuencies; and

so. what action has been taken against the officer for gross violation on 134(A) of the Repre-

MINISTER OF LAW, JUS-THE AND COMPANY AFFAIRS TICE JAGANNATH KAUSHAL)-(a) and (b) The Election Commission took note of a news item in ihe Deccan Heralad, of 11th December, 1982 alleging that the police machinery jn the Karnataka State was used to ensure that the candidates selected by the Congress(I) Party filed their nomi-filing nominations and asked for a detailed report from the Chief Secretary to the Government of Karnataka and from the Wireless Adviser to the vernment of India. The final reports are awaited by the Commission. question of taking action against any officer for gross violation of tha provisions of the Representation of the People Act, 1951, if considered necessary, will arise only after the Election Commission has examined Reports.

Enquiry into Working of Monopoly Houses

829. SHRI ADINARAYANA REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to constitute a Committee comprising Members of Parliament to enquire into the working of monopoly houses; and
- (b) if not, what are the reasons therefor?

THE DEPUTY MINISTER [N THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) No, Sir

(b) There is no provision e it her in the Companies Act, 1956 or in the MRTP Act, 1969 requiring Government to constitute Committee of Members of Parliament for periodical enquiry into the working of the MRTP Houses

However, the working of the companies registered under the Companies or MRTP Acts is under constant review by the Government and suitable action is taken from time Io time to enforce the provisions of the Acts or to secure their more effective implementation. This apart, the Consultative Corftmittee of the Parliament concerned with the Ministry of Law, Justice and Company Affairs can also examine any specific area of the working of 'he Department of Company Affairs if so felt by the Hon'ble Members.

Elections in Jammu and Kashmir

830 SHRI DHARAM CHANDER PRASHANT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state since when the constituency of Baramulla Parliamentary seat in Jammu and Kashmir has been lying vacant and the reasons for which the bye-election has not so fa_r been held to fill the vacancy?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): Tlie 1-Baramulla Parliamentary Constituency seat fell vacant on 8th December, 1981. The Chief Electoral Officer, Jammu and Kashmir State has informed the Election Commission that the State Government desires to hold the bye-election to fill the vacancy simultaneously with the General Election to the State Legislative due in 1983.